

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)

(IA No. 154036/2019 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 15916/2020 - APPLICATION FOR CONDONATION OF DELAY IN FILING
THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 15914/2020 - APPLICATION FOR SUBSTITUTION
IA No. 154033/2019 - APPLICATION FOR SUBSTITUTION
IA No. 15918/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 15915/2020 - SETTING ASIDE AN ABATEMENT)

Date : 25-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Petitioner(s) Mr. Ahmad Ibrahim, Adv.
Mr. Harshit Sanwal, Adv.
Mr. Janmejy Verma, Adv.
Mr. S. K. Verma, AOR

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the learned counsel for
the petitioners to cure the defects in the applications, as
pointed out by the Registry.

List after two weeks.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER